

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s). 28741/2015
(Arising out of impugned final judgment and order dated 10/08/2015
in FAFO No. 240/2014 in CMA No. 50304/2015 passed by the High Court
Of Judicature at Allahabad, Lucknow Bench)

RETAIL SALES MANAGER INDIAN OIL CORPORATION LTD.

Petitioner(s)

VERSUS

ANIL SINGH AND ORS.
(With appln. (s) for exemption from filing O.T.)

Respondent(s)

Date : 16/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Ms. Meenakshi Arora, Sr. Adv.
Ms. Mala Narayan, Adv.
Mr. Rahul Narayan, Adv.
Mr. Mohit Singh, Adv.

For Respondent(s)

Mr. Aman Preet Singh, Adv.
Mr. A. Venayagam Balan, Adv.

Mr. Rishabh Sancheti, Adv.
Mr. T. Mahipal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List along with SLP(C)No. 29894 of 2015 and
SLP(C)No.D.No.35184 of 2015 on 6th of November, 2015.

In the meantime, order of the High Court
shall remain suspended.

Signature Not Verified

Digitally signed by
Madhu Bala
Date: 2015.10.16
16:55:03 IST
Reason:

(MADHU BALA)
COURT MASTER

(ASHA SONI)
COURT MASTER